

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 869 of 2019

IN THE MATTER OF:

Mr. Anjan Ghosh

...Appellant

Versus

Asset Reconstruction Company (India) Ltd.

...Respondent

Present:

**For Appellant: Mr. Joy Saha, Sr. Advocate with Mrs. Jayant Chowdhury,
Mr. Partha Sil and Mr. Tavish B. Prasad, Advocates**

For Respondent: Mr. Bishwajit Dubey and Mr. Shatrajit Banerji, Advocates

ORDER

17.02.2020 The 'Interim Resolution Professional' for 'Corporate Debtor' (Respondent No. 2) does not appear to have been served. The Appellant to serve the Respondent No. 2. At the time of oral submissions, the Appellant is raising question of limitation. In response, the learned counsel for the Respondent wants to file copy of balance sheets of the 'Corporate Debtor' to support his argument of limitation. Copies of relevant period balance sheets along with Director's reports which the Respondent wants to rely on may be filed. Learned counsel wants to file one more letter dated 29th June, 2017 sent by the 'Corporate Debtor'. He is permitted to file the copy of the same. Only these documents may be filed by 28th February, 2020.

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List the Appeal 'For Admission (After Notice)' on **16th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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